

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.16**  
**CP 73/241- 242/PB/2023**

**IN THE MATTER OF:**

Amarjit Singh Bagga

.... Petitioner/Applicant

Vs.

Fashionage Corporation Private Limited

.... Respondent

**Order under Section 241(1), 242(4) of the Companies Act, 2013**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Appearance not marked

For the Respondent : Mr. Govind Rishi, Mr. Gaurav Mitra, Advs.  
Mr. Vijay Dutt, Adv. For the R-17

**ORDER**

Ld. Counsels for the parties appeared.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 02.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**